

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

O.A.No.61/2002.

Tuesday this the 22nd day of January 2002.

CORAM:

HON'BLE MR.A.V.HARIDASAN, VICE CHAIRMAN
HON'BLE MR.T.N.T.NAYAR, ADMINISTRATIVE MEMBER

V.V.Ramadoss,
Assistant Director (Communication),
Central Excise & Customs,
C.R.Building, I.S.Press Road,
Cochin-682 018.

Applicant

(By Advocate Shri T.C.Govindaswamy)

Vs.

1. Union of India represented by
the Secretary to the Govt. of India,
Ministry of Finance,
(Department of Revenue),
New Delhi.
2. The Chairman,
Central Board of Excise & Customs,
Ministry of Finance,
New Delhi.
3. The Dy. Secretary to the Government
of India, Ministry of Finance,
(Department of Revenue),
New Delhi.
4. The Commissioner,
Central Excise & Customs,
Cochin-18.
5. Shri Jaganathan,
Dy. Director (Communication),
Customs Division,
Mangalore.

Respondents

(By Advocate Shri S.K.Balachandran, ACGSC)

The application having been heard on 22nd January 2002
the Tribunal on the same day delivered the following:

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O R D E R

HON'BLE MR.A.V.HARIDASAN, VICE CHAIRMAN

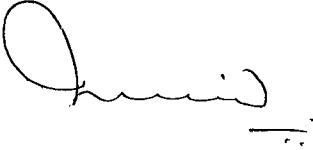
The applicant Shri VV Ramadoss, Assistant Director (Communication), Central Excise & Customs, C.R.Building, Cochin aggrieved by order dated 5.10.2001 by which he has been transferred from Cochin to Tuticorin, has filed this application seeking to set aside the impugned order A-1 and for a direction to the respondents to grant him consequential benefits.

2. The impugned order is assailed on various grounds. It is alleged that a representation dated 6.12.01 was made to the the second respondent seeking to cancel the impugned order of transfer to the extent it affects him and that the applicant has not received any reply. It has also been alleged that the applicant has not so far been relieved.
3. Shri S.K.Balachandran, ACGSC takes notice for R.1 to 4. Counsel agree that the application may be disposed of directing the respondents to consider A-2 representation and to give him an appropriate reply as expeditiously as possible, keeping in abeyance the relief of the applicant from the present place of posting, till such a reply is given to the applicant. Learned counsel of the applicant states that applicant would be satisfied if the application is disposed of with such a direction.
4. In the light of the above submissions made by the learned counsel on either side, the application is disposed of

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directing the 2nd respondent to consider A-2 representation made by the applicant and to give him an appropriate reply as expeditiously as possible and that the applicant shall not be relieved from the present place of posting till such a reply given to him. No costs.

Dated the 22nd January 2002.


T.N.T. NAYAR
ADMINISTRATIVE MEMBER


A.V. HARIDASAN
VICE CHAIRMAN

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APPENDIX

Applicant's Annexures:

1. A-1 : True copy of the office order No.23/2001 dated 5th October, 2001 issued by the 4th respondent.
2. A-2 : True copy of the representation dated 6.12.2001 submitted by the applicant to the 2nd respondent.
3. A-3 : True copy of the letter dated 26.5.2000 sent by the Kerala Customs, Central Excise & Narcotics Electronics Maintenance Engineers Association.

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